

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VILIN BIO MED LIMITED		
RELEVANT PARTICULARS		
1.	Name of corporate debtor	VILIN BIO MED LIMITED
2.	Date of incorporation of corporate debtor	29/06/2005
3.	Authority under which corporate debtor is incorporated / registered	REGISTRAR OF COMPANIES HYDERABAD
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24230TG2005PLC046689
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd Office as per MCA Records: H.NO.6-61-1,1ST FLOOR, SHILPI COMPLEX, DILSUKHNAGAR HYDERABAD TG 500035 IN
6.	Insolvency commencement date in respect of corporate debtor	22 Sep 21 NCLT Hyderabad Bench passed order dated 22 Sep 21 in CP(IB) No.147/9/HDB/2020. (Order Copy Received by the Interim Resolution Professional on 25 Sep 21)
7.	Estimated date of closure of insolvency resolution process	24 Mar 22
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Dr K Lakshmi Narasimha, Ph. D (Law), Insolvency Professional IBBI Regn No. IBBI/IPA-001/IP-P00107/2017-18/10214
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Regd Address: Office: H No 16-11-20/13, Saleem Nagar-2, Opp Tahsildar Office: Near TV Tower: Malakpet, Hyderabad 500-036: Telangana; India : Email: ipdrkln17@gmail.com : cell 9440986490
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Dr K Lakshmi Narasimha, Office: H No 16-11-20/13, Saleem Nagar-2, Opp Tahsildar Office: Near TV Tower: Malakpet, Hyderabad 500-036: Telangana; India : Email: ipdrkln17@gmail.com : cell 9440986490
11.	Last date for submission of claims	9 October 2021
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	N/A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: 7th Floor, Mayur Bhawan, Shankar Market, Connaught Circus, New Delhi -110001 Or 2nd Floor, Jeevan Vihar Building, Parliament Street, New Delhi, 110001 (b) Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **VILIN BIO MED LIMITED** on **22 Sep 21**. (Order Copy Received by the Interim Resolution Professional on 25 Sep 21)

The creditors of **VILIN BIO MED LIMITED** are hereby called upon to submit their claims with proof on or before **9 October 2021** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. **(Not Applicable)**

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional :

Date: 25-9-21

Place: Hyderabad

K. Narasimha
DR K LAKSHMI NARASIMHA

